CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 330/TL/2026

Coram:

Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 14th October, 2026

In the matter of

Petition under Section 16 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of the existing RTM Transmission Licence granted to POWERGRID Mandsaur Transmission Limited.

And
In the matter of

POWERGRID Mandsaur Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),

Registered office:
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi – 110016.

Address for correspondence:
C/o ED (Commercial & RC), Power Grid Corporation of India Limited,
Floor No. 02, Tower-01, IRCON International Tower,
Plot No. 16, Institutional Area,
Sector-32, Gurugram – 122003. **…Petitioner**

Vs

1. Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Rampur,
Jabalpur - 482008.

2. Maharashtra State Electricity Distribution Co. Limited,
Prakashgad, Plot No. G-9,
A K Marg, Bandra (East), Mumbai - 400051.

3. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara - 390007.

4. Electricity Department, Govt. of Goa,
Vidyut Bhawan, Panaji- 403001, Goa.

5. DNH and DD Power Corporation Limited,
Vidyut Bhawan, 66kV Road, Near Secretariat,
Amli, Silvassa - 396230.

6. Chhattisgarh State Power Distribution Company Limited,
P.O. Sunder Nagar, Dangania, Raipur – 492013, Chhattisgarh.

7. Greenko MP01 IREP Private Limited,
15th Floor, Hindustan Times House,
18-20 KG Marg, Delhi.

8. Hexa Climate Solutions Private Limited,
14th Floor, Vatika Business Park, Sohna Road,
Gurugram -122018, Haryana.

9. SPRNG Green Energy 2 Private Limited,
Off A-001, Upper Ground, P-5, Pentagon Tower,
Magarpatta City, Hadapsar,
Pune - 411013, Maharashtra.

10. Central Transmission Utility of India Limited,
Floor No. 02, Tower-01, IRCON International Tower,
Plot No. 16, Institutional Area, Sector-32,
Gurgaon - 122003.

11. Power System Project Monitoring Division,
Central Electricity Authority,
Sewa Bhawan, R. K. Puram,
Sector-1, New Delhi - 110066. **…Respondents**

Parties present:
Shri Abhijit Daimari, PMTL
Shri Ranjeet Singh Rajput, CTUIL
Shri Lashit Sharma, CTUIL

ORDER

The Petitioner, POWERGRID Mandsaur Transmission Limited (hereinafter referred to as, "PMTL"), has filed the present Petition under Section 16 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of the existing RTM Transmission Licence to PMTL to include the *"Transmission scheme for providing connectivity to RE generation projects at Mandsaur PS*" under the Regulated Tariff Mechanism (hereinafter referred to as "RTM") mode (hereinafter referred to as the "transmission project"). The

scope of the project for which a transmission licence has been sought is as under:

Sl. No.	Scope of the Transmission Scheme	Item Description	Implementation Timeframe	Total Estimated Cost (Rs. Cr)
A. Implementation of 1 no. 220 kV line bay (Bus Section-1) at Mandsaur S/s for 200 MW RHGS of M/s Hexa Climate Solutions Pvt. Ltd. (2200001037)				
1.	Implementation of 1 no. 220 kV line bay (Bus Section-1) at Mandsaur S/s for 200 MW RHGS of M/s Hexa Climate Solutions Pvt. Ltd.) (2200001037)	220 kV line bay – 1 No. (Sec-I)	30.06.2028 (refer note a)	5.73
B. Implementation of 1 no. 400 kV line bay (Bus Section-1) at Mandsaur S/s for 600 MW RPP of M/s Sprng Green Energy 2 Pvt. Ltd. (2200000824)				
2.	Implementation of 1 no. 400 kV line bay (Bus Section-1) at Mandsaur S/s for 600 MW RPP of M/s Sprng Green Energy 2 Pvt. Ltd. (2200000824)	400 kV line bay (in existing half diameter) – 1 No.	31.12.2029 (refer note b)	11.93
			Total Estimated Cost:	**17.66 {at May'25 Price level (PL)}**

Note:

a. Implementation Timeframe has been aligned with the start date of connectivity as per intimation for final grant of Connectivity to Hexa Climate Solutions Pvt. Ltd. for its 200 MW RHGS (appl. no. 2200001037).

b. Implementation Timeframe has been aligned with the start date of connectivity as per intimation for final grant of Connectivity to Sprng Green Energy 2 Pvt. Ltd. for its 600 MW RPP (appl. no. 2200000824).

2. The Petitioner has made the following prayers:

a) Amend the existing RTM Transmission License, granted by this Hon'ble Commission vide order dated 26.04.2025 in Petition No. 298/TL/2025 to incorporate the transmission project "Transmission scheme for providing connectivity to RE generation projects at Mandsaur PS" assigned by CTUIL vide OM dated 31.03.2026 under Regulated Tariff Mechanism (RTM) mode.

b) Allow the Petitioner the liberty to approach the Commission with actual cost on completion of works for determination of transmission charges for the aforementioned additional scope in accordance with Sections 61, 62 of the Electricity Act, 2003 and applicable Tariff Regulations as per 10 (2) of the Transmission License Regulations, 2024.

c) Condone any inadvertent omissions/ shortcomings/ errors and permit the Petitioner to add/ modify/ alter this Petition and make further submissions as may be required at a future date.

d) Pass such other orders, as may be deemed fit and proper in the facts & circumstances of the case."

3. The Petitioner is an Inter-State Transmission Licensee and has implemented the *"Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/ Barmer Complex): Part C"* on a Build, Own, Operate and Transfer (hereinafter referred to as "BOOT") basis (hereinafter referred to as "TBCB Project"). The Commission, vide order dated 8.2.2025 passed in Petition No. 317/TL/2024, has granted a transmission licence (hereinafter referred to as "TBCB Licence") to the Petitioner for the TBCB Project consisting of the following scope of work:

Sl. No.	Name of the Transmission Element	Scheduled COD
1.	Establishment of 3x1500 MVA, 765/400 kV and 5x500 MVA, 400/220 kV Mandsaur Pooling Station along with 2x330 MVAR (765 kV) Bus Reactors and 2x125 MVAR, 420 kV Bus Reactor • 765/400 kV, 1500 MVA ICT – 3 Nos. (10x500 MVA single phase units including one spare unit) • 400/220 kV, 500 MVA ICT – 5 Nos. (3 Nos. on 220 kV bus section-1 and 2 Nos. on 220 kV bus section-2) • 765 kV ICT bays – 3 Nos. • 400 kV ICT bays – 8 Nos. • 330 MVAR 765 kV bus reactor – 2 Nos. (7x110 MVAR single phase units including one spare unit) • 765 kV bus reactor bay – 2 Nos. • 765 kV line bay – 2 Nos. (for Indore line) • 125 MVAR, 420 kV bus reactor – 2 Nos. • 400 kV reactor bay – 2 Nos. • 220 kV ICT bays – 5 Nos. • 220 kV line bays – 7 Nos. (4 Nos. on bus section-1 and 3 Nos. on bus section-2) • 220 kV Bus Sectionaliser – 1 set • 220 kV TBC bay – 2 Nos. • 220 kV BC bay – 2 Nos. Future Provisions: Space for: • 765/400 kV ICT along with bays – 3 No. • 765 kV line bays along with switchable line reactors – 12 Nos. • 765 kV Bus Reactor along with bay – 2 No. • 765 kV Sectionaliser bay – 1 set	22.08.2026

Sl. No.	Name of the Transmission Element	Scheduled COD
	• 400 kV line bays along with switchable line reactor – 12 Nos. • 400/220 kV ICT along with bays – 5 Nos. • 400 kV Bus Reactor along with bay – 2 No. • 400 kV Sectionalization bay – 1 set • 220 kV line bays – 11 Nos. • 220 kV Sectionalization bay – 1 set • 220 kV BC and TBC – 1 Nos. • STATCOM (± 300 MVAR) along with MSC (2x125 MVAR) and MSR (1x125 MVAR) along with one 400 kV bay	
2.	• Mandsaur PS – Indore (PG) 765 kV D/c Line • 1x330 MVAR switchable line reactor (SLR) on each ckt at Mandsaur end of Mandsaur PS – Indore (PG) 765 kV D/c Line ➢ 330 MVAR, 765 kV switchable line reactor – 2 Nos. ➢ Switching equipment for 765 kV line reactor – 2 Nos. • 2 Nos. of 765 kV line bays at Indore (PG) for termination of Mandsaur PS – Indore (PG) 765 kV D/c Line	

Note:
a) POWERGRID to provide space for 2 Nos. of 765 kV line bays at Indore S/s.
b) Implementation of A, B, C, D, E, F, H1, H2 packages shall be aligned.
c) Switchable line reactors to be implemented with NGR bypass arrangement.

4. Subsequently, the Petitioner was assigned additional transmission projects under RTM, and the Commission, vide order dated 26.4.2025 in Petition No. 298/TL/2025, has granted a separate RTM transmission licence (hereinafter referred to as "RTM Licence") to for the "*Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd.*"

5. The Petitioner has submitted that upon amendment of the existing RTM transmission licence, the Petitioner shall implement the aforementioned scheme under RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL's Office Memorandum (OM) dated 31.3.2026, is Rs. 17.66 crore. After completion of the transmission scheme, the Petitioner shall approach the Commission for the determination of the transmission charges in accordance with the Tariff Regulations.

6. The Petitioner, vide affidavit dated 30.7.2026, has submitted proof of newspaper

publication in terms of the Transmission Licence Regulations, 2024.

Hearing dated 31.7.2026

7. Notices were issued to the Respondents to file their respective replies.

Hearing dated 27.8.2026

8. During the course of the hearing on 27.8.2026, the representative of the Petitioner submitted that the Petitioner had duly complied with the requirements of the Transmission Licence Regulations, 2024, including publication of the requisite public notice, and that no comments had been received pursuant to the said publication. It was further submitted that the Petitioner had complied with all requirements for grant of a transmission licence and that CTUIL had issued its recommendations to the Petitioner under Section 15(4) of the Act. The representative of the Petitioner submitted that no reply has been filed by the Respondents despite the notice

9. The representative of CTUIL confirmed that it had already issued its recommendations for the grant of a transmission licence to the Petitioner. Considering the parties' submissions, the Commission reserved the matter for orders.

Analysis and Decision

10. We have considered the submissions of the Petitioner and CTUIL. The Petitioner has filed the present Petition to amend the existing RTM Transmission Licence of POWERGRID Mandsaur Transmission Limited to include the “Transmission Scheme for providing connectivity to RE generation projects at Mandsaur PS” through the RTM mode.

11. The Ministry of Power, Government of India, vide its letter dated 28.10.2021, issued terms of reference to the NCT and, *inter alia*, directed that the NCT will approve the ISTS costing between Rs.100 crore and Rs. 500 crore or such limit as prescribed by the Ministry of Power from time to time, along with their mode of implementation under intimation to the Ministry of Power. The Ministry of Power further directed that ISTS costing less than or equal to Rs. 100 crore, or such limit as prescribed by the Ministry of Power from time to

time, will be approved by the Central Transmission Utility of India Limited (CTUIL) along with the mode of implementation under intimation to the NCT and the Ministry of Power, Government of India. The relevant portion of the said order dated 28.10.2021 is extracted as under:

> *"2. Terms of Reference (ToR) of the NCT are as under:*
> *i.*************************
> *VIII. The NCT shall recommend to Ministry of Power (MoP) for implementation of the ISTS for projects with cost more than Rs 500 crore, along with their mode of implementation i.e. Tariff Based Competitive Bidding (TBCB) / Regulated Tariff Mechanism (RTM), as per the existing Tariff Policy. However, the NCT shall approve the ISTS costing between Rs. 100 crore to Rs. 500 crore or such limit as prescribed by MoP from time to time, along with their mode of implementation under intimation to MoP. The ISTS costing less than or equal to Rs. 100 crores, or such limit as prescribed by MoP from time to time, will be approved by the CTU along with their mode of implementation under intimation to the NCT and MoP. After approval of the ISTS by the NCT or the CTU (as the case may be), the TBCB project shall be allocated to Bid Process Coordinators through Gazette Notification, while the RTM project shall be allocated to CTU."*

12. The subject transmission scheme was discussed and agreed upon in the 36th and 38th Consultation Meetings for Evolving Transmission Schemes in Western Region (hereinafter referred to as "CMETS-WR") held on 20.6.2025 and 3.9.2025, respectively. The Minutes of the Meetings, CMETS-WR, are as under:

> *"36th Consultation Meeting for Evolving Transmission Schemes in Western Region held on 26.05.2025, 27.05.2025 & 28.05.2025*
>
> *8. Review of schemes agreed in earlier CMETS-WR meetings*
>
> *(a) Transmission System for enabling RE interconnections at Mandsaur S/s*
>
> *It was informed that the following scheme was agreed in the 30th CMETS-WR held on 03.06.2024 for providing connective to Sprng Green Energy 2 Pvt. Ltd. (SGE2PL) (2200000824) for600MW:*

Sl. No.	***Scope of the Transmission Scheme***	***Capacity/Km***
1.	*1 No. 400kV bay at Mandsaur S/s for RE Interconnection (Sprng Green Energy 2 Pvt. Ltd. (SGE2PL) (2200000824) for 600MW)*	*400kV line bay – 1 No.*

> *Implementation time-frame: 31.12.2029 (as per start date of connectivity of applicant).*
>
> *Similarly, following scheme was agreed in the 32nd CMETS-WR held on 24.09.2024 for providing connectivity to Hexa Climate Solutions Pvt. Ltd. (2200001037) (200MW):*

Sl. No.	Scope of the Transmission Scheme	Capacity/Km
1.	1 no. 220kV line bay (on 220kV Bus Sec-I) for interconnection of Hybrid RE project of Hexa Climate Solutions Pvt. Ltd. (2200001037) (200MW)	220kV line bay-1 No.

Implementation time-frame: 30.06.2028 (as per start date of connectivity of applicant)

It is observed that while Mandsaur S/s is presently under implementation with SCOD of 19.08.2026 by Rajasthan IV C Power Transmission Ltd. (POWERGRID), the above scope of work is to be implemented as separate scheme(s) much later than the SCOD of Mandsaur PS (i.e. Jun-28 & Dec-29 as against S/s SCOD of Aug-26). In this respect, it was proposed that since the requirement of RE projects is much later than the SCOD of Mandsaur PS, the subject bays may be implemented by RE developers themselves so that the bays come in matching time-frame of their generation projects.

Representative of M/s Hexa Climate insisted that the bay may be implemented under ISTS as per existing Regulatory provisions.

Representative of M/s Sprng requested for 7 days' time to respond to the matter.

It was informed that generating stations wherever connectivity is sought by RE much later than ISTS Transmission System, it is challenging to implement single 220 kV bay under ISTS and match the time frame of the 220kV line bay and generation project. Further, if any applicant is willing to develop its project in 2028-29 / 2029-30 timeframe, then it is advised to apply for grant of connectivity at such locations where transmission system is being taken up for implementation in same time frame.

38th Consultation Meeting for Evolving Transmission Schemes in Western Region held on 11.08.2025

5. Review of schemes agreed in earlier CMETS-WR meetings

(a) Transmission System for enabling RE interconnections at Mandsaur S/s

Discussions in 36th CMETS-WR:

It was informed that the following scheme was agreed in the 30th CMETS-WR held on 03.06.2024 for providing connectivity to Sprng Green Energy 2 Pvt. Ltd. (SGE2PL) (2200000824) for 600MW:

Sl. No.	Scope of the Transmission Scheme	Capacity/Km
1.	1 No. 400kV bay at Mandsaur S/s for RE Interconnection (Sprng Green Energy 2 Pvt. Ltd. (SGE2PL) (2200000824) for 600MW)	400kV line bay - 1 No.

Implementation time-frame: 31.12.2029 (as per start date of connectivity of applicant)

Similarly, following scheme was agreed in the 32nd CMETS-WR held on 24.09.2024 for providing connectivity to Hexa Climate Solutions Pvt. Ltd. (2200001037) (200MW):

Sl. No.	*Scope of the Transmission Scheme*	*Capacity/Km*
1.	*1 no. 220kV line bay (on 220kV Bus Sec-I) for interconnection of Hybrid RE project of Hexa Climate Solutions Pvt. Ltd. (2200001037) (200MW)*	*220kV line bay-1 No.*

Implementation time-frame: 30.06.2028 (as per start date of connectivity of applicant)

It is observed that while Mandsaur S/s is presently under implementation with SCOD of 19.08.2026 by Rajasthan IV C Power Transmission Ltd. (POWERGRID), the above scope of work is to be implemented as separate scheme(s) much later than the SCOD of Mandsaur PS (i.e. Jun-28 & Dec-29 as against S/s SCOD of Aug-26). In this respect, it was proposed that since the requirement of RE projects is much later than the SCOD of Mandsaur PS, the subject bays may be implemented by RE developers themselves so that the bays come in matching time-frame of their generation projects.

Applicants noted the challenges faced by CTU and assured to respond within 7 days. However, no response has been received till date.

38th CMETS-WR:

Both the applicants informed that they would presser that the bays be implemented under ISTS.
It was informed that the above may be communicated in writing along with reasons for the same so that the matter can be concluded in the next meeting.
Subsequently, M/s Sprng vide e-mail dated 11.08.2025 has informed as under:
"We would like to inform you that Sprng is developing a 600MW RE site at Mandsaur and accordingly has sought the start date of connectivity to suit the project development timelines. SGE2PL has also commenced the development activities.
As an IPP, we do not have adequate capabilities to ensure construction and implementation of dedicated connectivity line bays. Given our limited capabilities, we had, at the time of application itself, opted construction of terminal bay under the scope of ISTS, in accordance with the provisions under regulation 8.2 and 12.4 of the GNA Regulations 2022.

We accordingly request you to implement the bay under the scope of ISTS."

13. Based on the above, CTUIL, vide OM dated 31.3.2026, has approved the implementation of the 'Transmission scheme for providing connectivity to RE generation projects at Mandsaur PS' under RTM mode and also addressed the same to the Ministry of Power, Government of India, and NCT. The relevant portion of the said Office Memorandum dated 31.3.2026 is extracted as under:

"Sub: Inter-State Transmission Schemes (costing up to Rs.100 Cr.) to be taken up for implementation under Regulated Tariff Mechanism (RTM).

The undersigned is directed to inform that CTU has approved the implementation

of the following ISTS costing less than or equal to Rs. 100 Cr. in line with the MoP office order dated 28.10.2021 and MoP Gazette notification dated 23.06.2025 under the Regulated Tariff Mechanism (RTM) mode by the implementing agencies as indicated in the table below:

Sl. No.	***Name of Transmission Scheme***	***Implementing Agency***
Western Region		
1.	***Transmission scheme for providing connectivity to RE generation projects at Mandsaur PS*** *A. Implementation of 1 no. 220 kV (Bus Section-1) line bay at Mandsaur S/s for 200 MW RHGS of M/s Hexa Climate Solutions Pvt. Ltd. (2200001037)* *B. Implementation of 1 no. 400 kV line bay (Bus Section-1) at Mandsaur S/s for 600 MW RPP of M/s Sprng Green Energy 2 Pvt. Ltd. (2200000824)*	*Powergrid Mandsaur Transmission Ltd. (a wholly owned subsidiary of Power Grid Corporation of India Ltd.)*

14. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word "person" has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner Company is incorporated under the Companies Act 2013, and is already a transmission licensee. The main objective of the Petitioner Company is as under:

> *"To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time"*

15. Regulation 16 of the Transmission Licence Regulations provides for the procedure for the amendment of a transmission licence as under:

> *"(1) The Commission may on its own motion or on an application made by the licensee (other than deemed licensee) or otherwise make such alterations and*

amendments in the terms and conditions of licence, if the Commission is of the opinion that the public interest so requires inter-alia under the following categories:

(a) Where the Commission orders any alterations and amendments otherwise than on the application of the licensee, the Commission shall publish a notice in two such daily digital newspapers as it considers necessary with the following particulars, namely: -

i. name and address of the licensee;
ii. alterations and modifications proposed to be made in the licence;
iii. grounds for such alterations and modifications; and
iv. statement inviting suggestions and objections, if any, on the proposal for consideration of the Commission within the time specified in the notice.

(b) Where an existing licensee which has been granted a transmission licence pursuant to selection under the competitive bidding guidelines, and is subsequently selected through the process under the competitive bidding guidelines to implement additional transmission element(s) under project mode, it shall be eligible to add such transmission element(s) to its existing licence, after making an application before the Commission in terms of this Regulation.

(c) Where an existing licensee which has been granted a transmission licence pursuant to being nominated by the Central Government or its authorized agency to implement transmission element(s) under regulated tariff mechanism, is further nominated to implement additional transmission element(s) under regulated tariff mechanism, it shall be eligible to add such transmission element(s) to its existing licence, by making an application before the Commission in terms of this Regulation.

(2) The procedure specified in Regulation 5 of these regulations (except clause 13) shall mutatis mutandis be applicable in case the licensee makes an application for any amendment to the licence.

(3) The Commission shall also upload Form-II submitted by the applicant on the website of the Commission, inviting suggestions and objections on the proposal for amendment of the licence.

(4) The Commission shall carry out such amendment to the licence as may be considered necessary after consideration of the suggestions and objections received.

(5) The licensee shall be required to maintain separate accounts for such additional elements in case of addition/modification of the licence."

16. The Petitioner has filed the present Petition for the amendment of an existing RTM transmission licence granted vide order dated 26.4.2025 for the *"Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd.*" through RTM mode to incorporate "*Transmission scheme for providing connectivity to RE generation projects at Mandsaur PS",* in accordance with the

Transmission Licence Regulations.

17. The Petitioner has made the Application as per Form-I and paid a fee of Rs. One lakh as prescribed by the Central Government. As per the Commission's direction, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project.

18. The Petitioner has published the notices on the e-filing portal of the Commission and on its website in Form-II in English and Vernacular language. The Petitioner has also published the notice digitally in all editions of 'Times of India' and 'Rajasthan Patrika' (in English and Hindi, respectively) on 12.6.2026. In response, the Petitioner has received no objections from the general public to the notices.

19. The Petitioner has served a copy of the application on CTUIL as required under Section 15(3) of the Act and read with Regulation 5 (9) of the Transmission Licence Regulations, 2024. CTUIL, vide its letter dated 24.6.2026, recommended amending the existing transmission licence to include the Petitioner's transmission project . The relevant portion of the said letter dated 24.6.2026 is extracted as under:

1. *CERC vide order dated 26.04.2025 in Petition No. 298/TL/2025 granted transmission license to POWERGRID Mandsaur Transmission Limited (PMTL)for execution of "Implementation of 02 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3×504 MW PSP of Greenko MP01 IREP Ltd." scheme under RTM mode. The detailed scope of the transmission scheme for which the subject license was granted is enclosed at Annexure-I.*

2. *Subsequently, M/s PMTL has filed a petition (with Diary No. 430/2026) under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations,2024for amendment of existing RTM Transmission License to M/s PMTL for implementing "Transmission scheme for providing connectivity to RE generation projects at Mandsaur PS" scheme under RTM mode. The detailed scope of the transmission scheme along with the schematic for which the amendment is sought is enclosed at Annexure-II.*

   In this regard, the following is submitted:

   Justification of the ISTS scheme:

   i. Mandsaur Pooling Station is presently under implementation by M/s POWERGRID Mandsaur Transmission Ltd. with SCoD as 19/08/2026, wherein the implementation time frame is 24 months from the date of SPV transfer (i.e., from

19/08/2024). The scheme includes establishment of a new 765/400 KV Mandsaur Pooling Station along with Mandsaur-Indore 765kV D/c line.

ii. M/s Greenko MP01 Pvt. Ltd. has been granted connectivity for 2024MWfor its MP 30Gandhi Sagar Standalone PSP at Mandsaur PS. For interconnection of dedicated transmission line (i.e. Greenko MPO1-Mandsaur Ps 400kV D/c line) at Mandsaur PS, 2nos. 400kV line bays at Mandsaur Pooling Station was agreed under the scope of ISTS. CTU vide OM dated 23.10.2024 has awarded the Transmission scheme "Implementation of 02 nos. 400kV line bays at Mandsaur S/s for Interconnection of 3x504MW PSP of Greenko MP01 IREP Ltd." for implementation to M/s POWERGRID Mandsaur Transmission Ltd. (Erstwhile Rajasthan C Power Transmission Ltd.) (a subsidiary of POWERGRID) through RTM with the implementation timeframe of 15/10/2026 (i.e. matching with Greenko's start date of Connectivity).

iii. The Connectivity application of Sprng Green Energy 2 Pvt. Ltd. (Appl.No.2200000824) for The Connectivity application 600 MW was deliberated in the 30th WR-CMETS meeting on 02.07.2024 and agreed for grant of connectivity through one 400 kV line bay at Mandsaur PS for termination of the SGE2PL-Mandsaur 400 kV S/cline under ISTS scope. The common transmission system included Rajasthan REZ Ph-IV (Part2: 5.5GW) Part C& H1 schemes, with SCODs in August and October 2026 respectively.

Subsequently, in the WR-CMETS meetings (36th and 38th), it was noted that the bay requirement in December2029is much later than the SCOD of Mandsaur PS in August 2026, and hence the bay should be implemented by the developer. Despite this, the applicant requested the bay to be implemented under ISTS.

Accordingly, CTU, vide OM dated 31.03.2026., awarded the scheme "Implementation of 1 no. 400 kV line bay (BusSection-1) at Mandsaur S/s for 600 MVN RPP of M/s Sprng Green Energy 2 Pvt. Ltd. (2200000824)" for implementation to M/s POWERGRID Mandsaur Transmission Ltd. Under RTM mode with SCOD of 31.12.2029 (i.e. start date of connectivity requested by applicant).

iv. The connectivity application of Hexa Climate Solutions Pvt. Ltd. (Application No. 2200001037) for 200 MW was deliberated in the 32ndWR-CMETS meeting on 24.09.2024 and agreed for grant of connectivity through one 220 kV line bay at Mandsaur PS for termination of the HCSPL-Mandsaur 220 kV S/c line under ISTS scope. The common transmission system included Rajasthan REZ Ph-V (Part-2: 5.5 GW) Part C & H1 and Ph-V (Part-1:4GW) schemes, with SCODs between August 2026and March 2027.

Subsequently, in the WR-CMETS meetings (36th and 38h), it was noted that the bay requirement in June2028is much later than the SCOD of Mandsaur PS in August 2026, and hence the bay should be implemented by the developer. Despite this, the applicant requested the bay to be implemented under ISTS.

Accordingly, CTU, vide OM dated 31.03.2026, awarded the scheme Implementation of 1 no. 220 kV line bay (Bus Section-1) at Mandsaur S/s for 200 MW RHGS of M/s Hexa Climate Solutions Pvt. Ltd. (2200001037)' to POWERGRID Mandsaur Transmission Ltd. under RTM mode with SCOD of 30.06.2028 (i.e. start date of connectivity requested by applicant). The detailed scope and schematic diagram of the subject ISTS scheme is enclosed at Annexure-II.

3. *The subject ISTS scheme has been agreed/approved in various forums as detailed below:*

S. No.	***Meeting***	***Meeting No.***	***Date***	***Remarks***
1	*Consultation Meeting for Evolving Transmission Scheme in WR Region*	*36th and 38th*	*26th May 2026 - 28th May 2026 & 11th Aug 2026*	*Relevant excerpts attached as Annexure - III*

4. *Details of major activities undertaken by TSP regarding implementation of the ISTS scheme under RTM Mode are as follows:*

S. No.	***Head***	***Information***
1	*Office Memorandum Ref. & Date (CTUI)*	*C/CTU/AI/0029th CCTP dated 31st March 2026 (Relevant excerpts attached as Annexure - IV)*
2	*Implementing Agency*	*POWERGRID Mandsaur Transmission Limited (A100% wholly owned subsidiary of Power Grid Corporation of India Limited)*
3	*Implementation Timeframe and SCoD of the Scheme*	*Implementation timeframe: Refer Annexure- II*

5. Details of the Upstream/Downstream/Inter-connecting Transmission System:

S. No.	***Details of the Upstream/Downstream transmission system***	***InSTS/ ISTS***	***Implementing Agency***	***Implementation Mode (RTM/TBCB)***	***SCOD***	***Status***	***Mismatch with the subject scheme, if any.***
Downstream:							
1.	*Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW)*	*ISTS*	*Rajasthan IV C Power Transmission Ltd. - POWERGRID*	*TBCB*	*19.8.2026*	*Under Implementation*	*-*
2.	*Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-*	*ISTS*	*Rajasthan IV H1 Power Transmission Ltd. -*	*TBCB*	*15.10.2026*	*Under Implementation*	*-*

	2:5.5 GW) (Jaisalmer/Barmer Complex): Part H1: • *Mandsaur – Kurawar 765 Kv D/c line* • *LILO of Indore- Bhopal 765 kV S/c line at Kurawar* • *Kurawar-Ashtha 400 kV D/c (Quad ACSR/AAAC/AL59 moose equivalent line)* • *LILO of one circuit of Indore-Itarsi 400 kV D/c line at Astha* • *Shujalpur-Kurawar 400 kV D/c (Quad ACSR/AAAC/AL59 moose equivalent) line*		*POWER GRID*				
3.	*Rajasthan REZ Ph-V (Part-1: 4 GW) [Sirohi/Nagaur] Complex* • *Mandsaur PS- Khandwa (New) 765 kV D/c line*	*ISTS*	*Rajasthan V Power Transmission Limited*	*TBCB*	*24.03.2027*	*Under Implementation*	*-*
Upstream:							
1.	*Hexa Climate Solutions Private Limited (2200001037): 200 MW*						
2.	*Sprng Green Energy 2 Private Limited (2200000824): 600 MW*						

Note: For Sprng Green Energy 2Private Limited, elements at SI no. 1 &2 are the downstream system as same is required for onwards dispersal of power from the generation project.

For Hexa Climate Solutions Private Limited, elements at SI no. 1, 2 & 3 are the downstream system as same is required for onwards dispersal of power from the generation project.

6. *Details of Connectivity/GNA application granted at Sub Station/Pooling Station included in the subject ISTS scheme, if any:*

S. No.	***Application No.***	***Applicant Name***	***Type of Applicant***	***Quantum (MW)***	***Type of Grant (Connectivity/GNA/GNARE)***	***Start Date of Connectivity****	***Conn-BG 1 received (in Cr.)***	***Conn BG2 received (in Cr.)***	***Conn BG3 received (in Cr.)***
1	*2200001037*	*Hexa Climate Soluti*	*Hybrid*	*200*	*Connectivity*	*30.06.2028*	*0.5*	*3*	*4*

		ons Private Limited							
2	*2200000824*	*Sprng Green Energy 2 Private Limited*	*Solar*	*600*	*Connectivity*	*31.12.2029*	*0.5*	*6*	*12*

**Effective date shall be with commissioning of identified transmissions system for connectivity under GNA mentioned in final grant (including elements of subject scheme.)*

7. *In line with Section 15(4) of the Electricity Act, 2003; Regulation 5(9) of CERC Transmission License Regulations, 2024; and based on details furnished by M/s POWERGRID Mandsaur Transmission Ltd. (PMTL) in its petition, CTU recommends grant of transmission license to M/s POWERGRID Mandsaur Transmission Ltd. (PMTL)for executing the ISTS scheme "Transmission scheme for providing connectivity to RE generation projects at Mandsaur PS".”*

20. In the present case, the Petitioner is a transmission licensee that is implementing the project defined under its scope under the RTM mechanism. The present Petition follows the office order dated 28.10.2021, notified by the Ministry of Power, Government of India, wherein CTUIL has been authorised to determine the mode of implementation of ISTS projects costing up to Rs. 100 crore. Pursuant to the direction of the Ministry of Power, CTUIL, vide its Office Memorandum dated 31.3.2026, has determined a list of Projects to be implemented through a Regulated Tariff Mechanism, which also includes the subject transmission system under the instant Petition.

21. Considering the material on record, we are *prima facie* of the view that the Petitioner satisfies the conditions for the amendment of existing RTM transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission on or before **22.10.2026**.

22. The Petition shall be listed for hearing on **23.10.2026**.

Sd/-	**sd/-**	**sd/-**	**sd/-**
(Ravinder Singh Dhillon)	**(Harish Dudani)**	**(Ramesh Babu V.)**	**(Jishnu Barua)**
Member	**Member**	**Member**	**Chairperson**